अध्यक्ष महोदय : पूछिये आप ।

श्री कृष्ण प्रताप सिंह : मैं पूछता हूं कि आप दोषी अधिकारियों पर कौन सी कार्यवाही करने जा रहे हैं जिनकी ढिलाई के कारण यह जहाज नीलामी पर आया ?

दूसरे यह कि जो नीलामी की स्थिति हुई उसके लिये और कुछ अधिकारी दोषी पाये गये हैं ? यदि हां, तो उनके आप नाम बतायेंगे ? और जो समझौते के अनुसार रुपया जमा किया है उसकी कुल राशि क्या है ?

श्री ए. पी. शर्मा : अध्यक्ष महोदय, अधिकारियों के दोषी ठहराने का तो प्रश्न है ही नहीं । यह प्राइवेट शिपिंग कम्पनी है, इसने अपने काम करने वाले लोगों को पैसा नहीं दिया था इसलिये उन्होंने लन्दन कोर्ट में मुकदमा किया था जिसकी वजह से शिप अरेस्ट हुआ था । तो यह शिप कब छूट गया इसलिये कि उन्होंने पैसे जमा कर दिये हैं । इसमें इन्होंने 5 लाख रु. जमा किया है और 10 लाख रु. की बैंक गारन्टी दी है ।

SHRI INDRAJIT GUPTA: But the total amount of arrears was Rs. 25 lakhs. He must clarify this.

SHRI A. P. SHARMA: Rupees five lakhs have been deposited in cash, and Rs. 10 lakhs bank guarantee has been given. For the rest, they are negotiating for an agreement.

SHRI M. M. LAWRENCE: May I know whether it has come to the notice of the Government that very often shipping companies are not implementing the rules and regulations regrading benefits to the workers, and that this creates implements in cargo moving? If so, may I know what steps Government are proposing to take?

SHRI A P. SHARMA: Wherever the shipping companies do not follow the rules and do not pay the wages of the workers, necessary steps are taken to see that they make the payment.

Updating existing Labour Laws

*230. SHRI SATISH PRASAD SINGH:
SHRI R. L. P. VERMA:

Will the Minister of LABOUR be pleased to state:

(a) whether many MPs. have stressed the need to update the existing labour laws;

(b) whether there is also demand for bringing legislation on the service conditions of the unorganised sector; and

(c) if so, reaction of Government thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) and (b). Suggestions have been received for amendments of the various labour laws and also for bringing in legislation for reguating the service conditions of labour in the unorganised sector.

(c) The suggestions are under consideration.

श्री सतीश प्रसाद सिंह : अध्यक्ष महोदय, यह जो श्रम कानून पहले से बना हुआ है वह इस परिस्थिति में कारगर नहीं है और उसके द्वारा जो फायदा लोगों को होना चाहिये वह नहीं मिल रहा है । वैसी हालत में क्या सरकार उसका नवीकरण करने की ओर सोचती है ?

SHRI J. B. PATNAIK: Yes, sir, we are going to amend the laws. We are going to amend the laws which we find to be inadequate.

श्री सतीश प्रसाद सिंह : जिस एरिया में संगठन नहीं है, संगठित एरिया नहीं है, उसके लिये कोई लैजिस्लेशन लाने का विचार है ?

SHRI J. B. PATNAIK: He has put the second question about bringing forward a Bill for unorganised labour. I have already promised the House

that as far as the agricultural labour is concerned, the Government is contemplating to bring forward a Bill in that respect.

श्री रीतलाल प्रसाद वर्मा : मैं जानना चाहता हूं कि जो अन-आर्गेनाइज्ड सैक्टर में 4 करोड़ के लगभग खेतिहर मजदूर हैं, जिन्हें कोई भी नियोजक एम्पलाय करते हैं और तुरन्त 15, 20 दिन के बाद बाहर कर देते हैं, उसकी सेवा शर्तें कुछ नहीं हैं, मजदूरी भी कुछ नहीं है, प्राविडेंड फंड का भी कोई प्रावीजन नहीं है, उन्हें कई तरह की और कठिनाइयां होती हैं, उनकी बहुत बदतर स्थिति है, तो क्या मंत्री महोदय इस दिशा में कोई ठोस कानून या अधिनियम बनाना चाहते हैं, जिससे उन लोगों को लाभ मिल सके ?

SHRI J. B. PATNAIK: There is already an Act viz., Contract Labour Act, As far as the unorganised labour in the rural sector is concerned, I have already promised the House that we shall come forward with a Bill for that purpose.

SHRI K. RAMAMURTHY: I would like to know from the hon. Minister whether he is aware of the fact that the previous Janata Government had appointed a Committee for formulating the legislation for agricultural labour. What is the composition of that Committee?

I woud also like to know whether they held sittings and whether they have finalised their report and whether the Report has been received by the Minister and if so, what action is going to be taken by the Government over that Report.

SHRI J. B. PATNAIK: There was a Central Standing Committee on Rural unorganised labour under the Chairmanship of the Minister of Labour. The Committee held its first meeting in January 1979 and it decided to set up three Sub-Committee and the sub-committees have met and they have recommended to the Government to bring forward a Bill for emanicipation, rehabilitation of bonded labour and to recommend measures for improvement thereon and for education and organisation of rural workers.. These recommendations are being taken care of.

SHRI A. K. ROY: In the Contract Labour (Abolition and Regulation) Act, zones have been identified to prohibit the contract system. But nothing has been made clear regarding the fate of the workers who are working under contractors. Mostly they are being retrenched, though the spirit of the Act was to departmentalise them. Will the Minister enlighten us on this particular issue?

SHRI J. B. PATNAIK: I have said that there are certain defects which are found out at the time of working of many of the Acts and some Acts are really not adequate. So, we are nothing the inadequacies and we are trying to amend the Act to remove them.

WRITTEN ANSWERS TO QUESTIONS

छपरा-वाराणसी रेल लाइन को बड़ी लाइन में बदलना

*224. **प्रो. सत्य देव सिंह** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वोत्तर रेलवे की छपरा-वाराणसी लाइन को बडी लाइन में बदलने की कोई योजना सरकार के विचाराधीन है ;

(ख) यदि हां; तो इस संबंध में अब तक क्या कार्यवाही की गई ह ; और

(ग) यदि नहीं ; तो उसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री सी. के. जाफर शरीफ) (क) से (ग). 174 किलोमीटर लम्बी वाराणसी-छपरा मीटर लाइन के बड़ी लाइन में बदलाव की परिचालनिाक आवश्यकताओं का पता लगाने के लिए सर्वेक्षण